

Open Court.

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD.

....

Original Application No. 584 of 2004.

this the 3rd day of June 2004.

HON'BLE MR. JUSTICE S.R. SINGH, V.C.
HON'BLE MR D.R. TIWARI, MEMBER(A)

Asha Ram Kushwaha, S/o Sri Munni Lal, R/o Village & P.O.
Bhadsan, District Auraiya (U.P.).

Applicant.

By Advocate : Sri K.S. Saxena.

Versus.

1. Union of India through Secretary, Communication/
Postal, Govt. of India, Sansad Marg, New Delhi.
2. The Postmaster General, Agra Region, Agra.
3. The Supdt. Post Offices, Etawah Division,
Etawah.
4. The Asstt. Supdt. Post Offices, Auraiya.

Respondents.

By Advocate : Sri R.C. Joshi.

O R D E R

JUSTICE S.R. SINGH, V.C.

The applicant, it appears, was working as Gramin Dak Sewak (in short G.D.S.) Mail Delivery Postman Bhadsan Branch post office, District Auraiya. The appointment of the applicant was, admittedly, casual in nature. He aggrieved by dispensation of his services w.e.f. 20.2.2003 under verbal order of SSPO, Etawah and the charge [✓] ~~✓~~ was taken over from the applicant. The dispensation of the applicant, it appears, was effected pursuant to a policy decision to do away the services of a substitute. However, it is alleged that the applicant has preferred a representation dated 7.6.2003. The grievance of

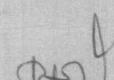
(Signature)

the applicant is that the said representation was not decided within six months, where-upon the applicant was compelled to file the instant O.A.

2. The submissions made by the learned counsel for the respondents is that the services of the applicant has been dispensed with pursuant to a policy decision and, therefore, no interference is warranted by the Tribunal.

3. Having heard the learned counsel for the parties and having regard to the fact that the applicant has already preferred a representation for / redressal his grievance , we dispose it at admission motion with a direction to the Supdt. of post offices, Etawah Division, Etawah, to consider and dispose of the representation of the applicant dated 7.6.2003 by passing a reasoned and speaking order within a period of three months from the date of receipt of copy of this order. parties are directed to bear their own costs.


MEMBER (A)


VICE CHAIRMAN

GIRISH/-